

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

EXCISE APPEAL NO. 51253 OF 2019

(Arising out of Order-in-Appeal No. 63(SM)CE/JPR/2019 dated 13.03.2019 passed by the Commissioner (Appeals), Central Goods & Service Tax and Central Excise, Jaipur)

The Malt Manufacturers P Ltd

....Appellant

1, Old Industrial Area,
Alwar-301001 (Rajasthan)

Versus

**Commissioner, Central Goods And
Service Tax, Customs And Central Excise
Alwar**

...Respondent

Alwar

APPEARANCE:

None for the Appellant

Shri O.P.Bisht, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 26/07/2021

FINAL ORDER NO. 51694 / 2021

JUSTICE DILIP GUPTA

The letter dated December 04, 2019 sent by the learned counsel appearing for the appellant mentions that a discharge certificate in Form-IV has been issued and therefore, the appeal should be deemed to have been withdrawn.

2. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**